

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A.NO. 371/2001

Friday, This the 16th day of February, 2001

HON'BLE SHRI S.A.T. RIZVI, M. (A)

In the matter of:

1. Tara Chand  
Son of Shri Kanaihya Lal
2. Ram Surat  
S/o of Shri Badli
3. Mohan Lal  
S/o Shri Jagan Nath
4. Sri Ram  
S/o Shri Sitaldeen
5. Shri Sultan  
S/o Shri Ram Chander
6. Shri Shyam Bihar  
S/o Shri Jadu Nath
7. Ram Kishan  
S/o Shri Ghanna Ram
8. Mata Badal  
S/o Shri Bhagwati Prasad
9. Sri Ram  
S/o Shri Ram Kishore
10. Badri  
S/o Shri Sheetaldin
11. Maiku Lal  
S/o Shri Bhagwati Prasad
12. Kabo Prasad  
S/o Shri Ram Bhajan
13. Ram Pyare  
S/o Shri Shiv Sadhu
14. Niwaz Ali  
S/o Shri Munshi

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15. Bhagwati Prashad  
S/o Shir Budhai
16. Shanker  
S/o Shri Sheetla Prasad
17. Chandrika Prasad  
S/o Shri Kripal Ram
18. Ramesh  
S/o Shri Mangla
19. Daya Ram  
S/o Shri Dhanu
20. Bhagwan Sahai  
S/o Shri Ram Dev
21. Hanuman  
S/o Shri Chajju
22. Chotey Lal  
S/o Shri Sukhan
23. Ram Kripal  
S/o Shri Babu Lal
24. Babu Lal  
S/o Shri Lachman
25. Duni Chand  
S/o Shri Ram Pal
26. Raj Kumar  
S/o Shri Ram Lal
27. Ram Babu  
S/o Shri Binrda Prasad
28. Ram Sumer  
S/o Shri Dangru
29. Mohan Lal  
S/o Shri Daryao Singh
30. Satya Deo  
S/o Shri Jagat Dass
31. Ram Bahadur  
S/o Shri Ayodhaya Prasad

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32. Ram Bahadur  
S/o Shri Ram Snajeevan

33. Sumai  
S/o Shri Mohan

34. Radhey Shyam  
S/o Chothu.

35. Vinod Kumar  
S/o Shri Krishan Lal

36. Sat Narain  
S/o Shri Rameshwer

Applicants

(3)

All applicants employed with  
and care of:

The permanent way Inspector,  
Northern Railway, Chelmsford Road,  
New Delhi.

**Versus**

1. Union of India,  
Through its General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Permanent Way Inspector,  
Northern Railway, Chelmsford Road,  
New Delhi.

.. Respondents

**O R D E R (ORAL)**

The applicants in this OA working in the office  
of the respondent No.2 are aggrieved by the non-payment  
of arrears in respect of the period from the date of  
start of their service upto the date on which the  
temporary status was conferred on them. On par with

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similar payments allowed to some others similarly placed workers working in the office of the same respondent, The applicants have been conferred temporary status already and also stand regularised like the aforesaid other employees.

2. The learned counsel, for the removal of the aforesaid grievance, has placed reliance on an order passed by the Hon'ble High Court on 27.10.99 placed at pages 32-33 of the paper book (Annexure A-4 collectively). From a perusal of the aforesaid order of the High Court, I find that the same is in turn based on <sup>reular</sup> similar reliefs having been given to certain other petitioners in a similar case and in similar circumstances. According to the learned counsel, the present OA is fully covered by the aforesaid decision by the High Court.

3. In the circumstances of this case, the ends of justice will be met by disposing of this OA at this very stage with a direction to the respondents to consider the claims of the applicants in accordance with the aforesaid decision of the High Court and make whatever payments is due as expeditiously as possible and in any event within a period of two months from the date of receipt of a copy of this order.

4. Present OA is disposed of in the aforesated terms at the admission stage itself.

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5. Registry is directed to send a copy of the OA along with a copy of this order.

*S.A.T. Rizvi*  
(S.A.T. Rizvi)  
Member (A)

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